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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

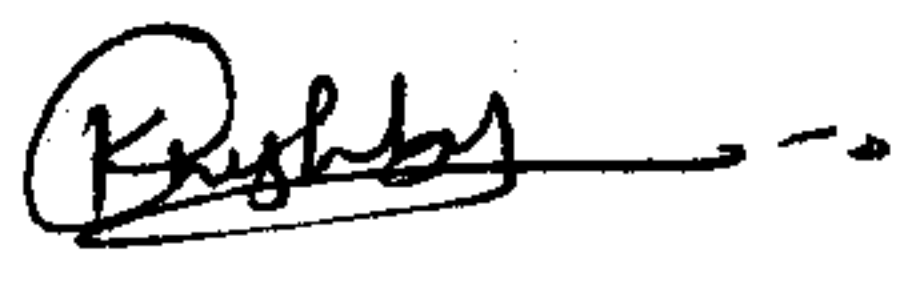
**Co. Appeal No. 77/252/NCLT/AHM/2017**

**Coram: Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.02.2018**

**Name of the Company:** Dr. Rajeshkumar H Acharya POA of  
Dr. Bela M Talwar  
(Panetar Hotels & Resorts Pvt. Ltd)  
V/s.  
Registrar of Companies, Gujarat.

**Section of the Companies Act:** Section 252 of the Companies Act, 2013

<b>S.NO.</b>	<b>NAME (CAPITAL LETTERS)</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.	KHUSHBU RAMLAL SUTHAR	PCS	APPELLANT	
2.				

**ORDER**

Learned PCS Ms. Khushbu Suthar present for Appellant. None present for ROC and Respondent no. 2.


Proof of service of notice of date of hearing on Respondent no. 2 filed.


Respondent no. 2 not complied with the direction.

ROC Ahmedabad is directed to obtain the bank accounts and income tax return of the M/s. Panetar Hotels & Resorts Pvt Ltd. and file the same before this Tribunal along with report regarding the status of the Company.

Registry is directed to intimate ROC about the order.

List the matter 19.03.2018.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 15th day of February, 2018.